

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-625/ND/2017

IN THE MATTER OF:

Indus Container Lines Pvt. Ltd.

...PETITIONER

VS.

Geo Express Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 31.10.2019

Coram:

**JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor:

**Sh. Ajit Kumar, Mr. Anshul Rai,
Adv.**

For the Respondent/ Corporate-debtor: Mr. Srishti Thukral, Adv.

ORDER

Learned counsel for the petitioner as well as official liquidator are present and state and argued that various opportunities have been taken by the respondents on one pretext or the another only to delay the matter. Proxy counsel for the respondent is present and states that the main arguing counsel is not available and prays for adjournment. As last opportunity put up on 08.11.2019 for arguments.

S-d

Member (T)

(Ra

Member (J)